

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1691
ANSWERED ON:16.12.2013
LAND ACQUISITION FOR DEFENCE
Bhujbal Shri Sameer

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that in 1942 Military camp of village Ambebahula of Nashik district of Maharashtra had taken custody of ancestral properties / land of 2202 acres;
- (b) if so, the details thereof;
- (c) whether any compensation was given to the land owners after independence;
- (d) if so, the details thereof with names;
- (e) whether there is any litigation between military and land owners regarding this land; and
- (f) if so, the steps taken to handover the land to villagers of Ambebahula, Nashik?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Land measuring 2202.987 acres of village Ambebahula, District Nashik, were requisitioned for Defence by the Collector, Nashik in February, 1941 and July, 1943 for the Artillery Range, Deolali. The subject land was subsequently acquired by the Collector of Nashik in February, 1952 and the notice of acquisition was published in Bombay Government Gazette Part-1 dated 21.02.1952. The land has been mutated in favour of Ministry of Defence.

(c) & (d): As per records available with Defence Estates Officer, Mumbai an amount of Rs.10,64,852/- was deposited with the Collector, Nashik towards compensation for acquisition of total land measuring 2202.987 acres.

(e) As per records available with Defence Estates Officer, Mumbai Circle, there is no court case pending in respect of the subject acquisition.

(f) Not applicable in view of the above.